

KARNATAKA ORDINANCE NO. 1 OF 2013
THE KARNATAKA LAND REVENUE (AMENDMENT) ORDINANCE, 2013

Arrangement of Sections

Sections:

1. Short title and commencement
2. Amendment of Section 94-A

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THE KARNATAKA LAND REVENUE (AMENDMENT) ORDINANCE, 2013

(Promulgated by the Governor of Karnataka in the sixty-fourth year of the Republic of India and First published in the Karnataka Gazette Extra-ordinary on the 15th day of October, 2013)

An ordinance further to amend the Karnataka Land Revenue Act, 1964.

Whereas both Houses of the State Legislature are not in session and the Governor of Karnataka is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) for the purposes hereinafter appearing ;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

1. Short title and commencement.- (1) This Ordinance may be called the Karnataka Land Revenue (Amendment) Ordinance, 2013.

(2) It shall come into force at once.

2. Amendment of Section 94-A.- In section 94-A of the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) in sub section (1), for the words "each taluk", the words "each constituency of the Legislative Assembly" shall be substituted.

H.R. BHARDWAJ
GOVERNOR OF KARNATAKA

By Order and in the name of the Governor of Karnataka,

K.S. MUDAGAL
Secretary to Government (I/C)
Department of Parliamentary Affairs and Legislation